



Government of Jammu and Kashmir  
Civil Secretariat Home Department  
Srinagar/Jammu.

NOTIFICATION  
Srinagar, the 26<sup>th</sup> July, 2019

SRO:- 479 Whereas, on 16.09.2018, Police Station Yaripora received a docket to the effect that at about 2050 hours while performing Naka duty at Kujjer Chowk Frisal, one person was moving suspiciously and on seeing police party tried to flee from the spot. The suspect was tactically apprehended. During questioning, he revealed his name as Sajad Ahmad Tantray S/o Late Mohd Maqbool Tantray R/o Sherpora Frisal. From his personal search Arms and ammunition viz one Pistol alongwith one magazine, four live rounds of Pistol, ten live rounds of Ak-47 and two posters of banned militant organization HM were recovered; and

2. Whereas, a case FIR No. 72/2018 U/S 7/25 Arms Act 18,19,38,39 UAPA was registered at Police Station Yaripora and investigation taken up;and

3. Whereas, during course of investigation, site plan was prepared. Statement of witnesses acquainted with facts and circumstances of case were recorded under relevant sections of law and placed on record. The arms ammunition including other incriminating material recovered from accused has been properly seized vide seizure memo dated 16.02.2018. Investigation conducted revealed that the accused Sajad Ahmad Tantray S/o Late Mohd Maqbool Tantray R/o Sherpora Frisal is an OGW of banned militant organization HM. The said OGW helps and facilitates terrorists by providing logistic support, viz arranging Arms and Ammunition, transportation/ communication. The accused is also helping militants to attack on Police Stations and security establishments. Evidence collected during the course of investigation, prima face established case U/S 7/25 A. Act,13,19,38,39 UAPA against him and investigation of case has been concluded as proved; and

4. Whereas, the Authority appointed by the State Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, has independently scrutinized the Case Diary file and all the other relevant documents relating to the case and has come to a definite conclusion that this is a fit case for accord of prosecution sanction against the said accused person; and



5. Whereas, after perusing the Case Diary, the relevant documents and also taking into consideration the observations/views of the Authority appointed under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government is of the view that there is sufficient material and evidence available against the accused person for his prosecution under the aforesaid provisions of law.

6. Now, therefore, in exercise of powers conferred by sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the State Government hereby accords sanction for launching prosecution against the accused person namely Sajad Ahmad Tantray S/o Late Mohd Maqbool Tantray R/o Sherpora Frisal for the commission of offences punishable u/s 13, 19, 38 and 39 of Unlawful Activities (Prevention) Act, 1967 arising out of FIR No.72/2018 of Police Station, Yaripora.

By order of Government of Jammu and Kashmir.

Sd/-

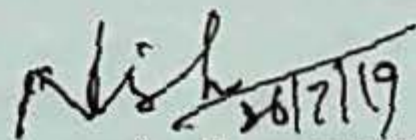
Principal Secretary to the Government  
Home Department

Dated: 26 .07.2019

No. Home/Pros/45/2019

Copy to:-

1. Director General of Police, J&K, Jammu. This has reference to his letter No.Legal/Sanc-109/S/2018/7908-10 dated 31/01/2019 and. The CD file in original is returned herewith, receipt of which may kindly be acknowledged.
2. Secretary to the Government, Department of Law, Justice & Parliamentary Affairs. (w.7.s.c.)
3. Private Secretary to Principal Secretary to the Government, Home Department.
4. Stock file.



Under Secretary to the Government  
Home Department